

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 436/JPR/2022
IA No. 556/JPR/2022
IA No. 574/JPR/2022
IA No. 55/JPR/2023
CP No. (IB)- 213/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mr. Sohan Lal

...Operational Creditor/ Applicant

Versus

Jaipur Scientific Agriculture Solution Pvt. Ltd.

...Corporate Debtor/ Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant

: Prabhansh Sharma, Adv.
Sudhir Bhansali, RP

ORDER

IA No. 55/JPR/2023:

This is the 4th Progress Report has been filed by the RP in the matter of Corporate Insolvency Resolution Process of Corporate Debtor (Jaipur Scientific Agriculture Solution Pvt. Ltd.). This report is taken on record, subject to just exceptions. IA No. 55/JPR/2023 is disposed of accordingly.

CP No. (IB)- 213/9/JPR/2019:


Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of RP and Mr. Sudhir Bhansali, RP present in person. IA No. 574/JPR/2022 under Section 33 &


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34 of IBC, 2016 has been filed by the RP. It is stated by RP that a sum of Rs. 7,00,000/- is due towards CIRP cost which has not been paid by the CoC. In this regard, RP is directed to convene a meeting of CoC in which CIRP cost and expenses with regard to liquidation will be discussed and CoC will pass an appropriate resolution with regard to the CIRP cost and fee payable to the RP. CoC will also take a decision regarding continuation of liquidation proceedings of the CD. If CIRP cost payable to the RP is not paid by the CoC, then, appropriate application may be moved by RP before this Adjudicating Authority. List the matter on 17.04.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 15, 2023